## Directorate General of Foreign Trade <u>Udyog Bhawan</u> DES-V Section

## Minutes of NC-V meeting held on 18.10.2012

The meeting No.28/AM-13 for the licensing year 2012-13 to consider the cases under Duty Exemption Schemes (Chapter-4) held on 18.10.2012 in Room No.11 of DGFT under the Chairmanship of Shri K.C. Rout, Jt. DGFT. The following officers were present:-

S.No.	Name of the representatives and their designation	Department
1.	Dr. R.A. Lal, Director	R.O., T.C., Noida
2.	Shri K.C. Meena, Dy. DGFT	DGFT
3.	Shri Kuldeep Singh, Assistant Director	DC (MSME)
4.	Shri P.P. Pasricha, F.T.D.O.	DGFT

At the outset, the Minutes of NC-V Meeting No.26/AM-13, dated 04.10.2012 and Meeting No.27/AM-13, dated 11.10.2012 were taken for ratification. As there were no amendments to the same, the above referred minutes of 04.10.2012 and 11.10.2012 were adopted for implementation by the Committee without any amendment. The agenda for meeting No.28/AM-13 dated 18.10.2012 was taken up for discussion and the decision taken in respect of each case is enumerated below:-

MEETING NUMBER : 28/84-ALC3/2012 MEETING DATE : 18.10.2012

Case No.:26/22/84-ALC3/2012	Party Name: S. L. BANTHIA TEXTILES INDUSTRIES PVT. LTD.,	Meet No/Date:28/84-ALC3/2012 18.10.2012	Status: Deferred
HQ File :01/84/050/00216/AM13/	RLA File :52/24/040/00015/AM13/	Lic.No/Date:5210038722	Defer Date:

1								16.07.2012		15.11	1.2012	
		 		_		 	 					

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that case is under examination of DC (MSME). It was, therefore, decided to await the same and defer the case for re-listing on 15.11.2012.

	Case No.:3/24/84-ALC3/2012		Status: Deferred	
$\Big\ _2$	HQ File :01/84/050/00226/AM13/		Defer Date: 01.11.2012	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed that the requisite information/details for consideration of the proposal are still awaited from the applicant firm. Accordingly, the Committee after deliberations decided to await the same and defer the case for re-listing on 01.11.2012.

		Party Name: KUSUMGAR CORPORATES PVT. LTD.		Status: Deferred
3	HQ File :01/84/050/00227/AM13/		Lic.No/Date:0310706839 29.08.2012	Defer Date: 15.11.2012

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and considered the written request of applicant firm for extension of time for submission of requisite information/details. The Committee agreed with the request of applicant firm and defer the case for re-listing on 15.11.2012.

	Case No.:1/24/84-ALC3/2012	Party Name: UNITEX APPARELS PVT LTD.,	Meet No/Date:28/84-ALC3/2012 18.10.2012	Status: Deferred
4	HQ File :01/84/050/00224/AM13/	RLA File :07/24/040/00243/AM13/	II I	Defer Date: 01.11.2012

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed that the application set in this case is still awaited from the applicant firm/R.A. Therefore, the Committee has decided to await the same and defer the case for re-listing on 01.11.2012.

	1 3	10 10 2012	Status: Approved
HQ File :01/84/050/00225/AM13/		Lic.No/Date:0510334580 13.09.2012	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:

S.No.	Export Product	Export	Import item	Quantity
		Quantity		allowed
1.	Babies Top made of 100% Silk	670 Nos.	100% Silk GGT solid	556 Sq.
	GGT solid woven fabric, GSM-		woven fabric, GSM-80+/-	meter
	80+/-10%, Style No.TB30041		10%	
2.	Girls Dress made of 100% Silk	652 Nos.	100% Silk GGT solid	1108 Sq.
	GGT solid woven fabric, GSM-		woven fabric, GSM-80+/-	meter
	80+/-10%, Style No.TB31172		10%	

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:7/24/84-ALC3/2012	1 7	Status: Deferred
HQ File :01/84/050/00230/AM13/		Defer Date: 15.11.2012

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed that:

- i) There is wide variation of denierage from 210D to 1260D in the export product, which is not acceptable. The applicant firm may give requirement for each input for each denierage of export product.
- ii) The quantity of import item No.2, 3 & 4 as required is reflected the same in the export product, which is not correct.
- iii) Import item No. 3 & 4 would evaporate during the process whereas the quantity of import item No.2 will not remain the same in the export product, as reflected in the input.

Accordingly, the Committee after deliberations decided to ask the applicant firm to make available the manufacturing process, stage-wise wastage, function of import item No.3 & 4 in the process alongwith complete justification for consideration of the proposal. The applicant firm may also amend the application reflecting the actual content of import items in the export product. The case stands for re-listing on 15.11.2012.

Case No.:1/28/84-ALC3/2012	3	10 10 2012	Status: Approved
HQ File :01/84/050/00245/AM13/		Lic.No/Date:0710091310 11.10.2012	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this as detailed below:-

S.No.	Export Product	Export	Import item	Quantity
		Quantity		allowed
1.	100% Natural Silk dyed/	44,554 Sq.	100% Natural Silk (100%	45,000 Sq.
	printed/embroidered fabric,	meter	MRS) fabrics, (Undyed and	meter
1.	GSM-54+/-10, width-44/45"		unprinted) GSM-54+/-10%,	
			width- 44/45"	

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

	Case No.:2	/28/84-ALC3/2012	Party Na	me: LAXMI FA		Meet No/Date:28/84-ALC3/2012 18.10.2012			Status: Approved
	HQ File :01	/84/050/00246/AM13/	RLA File :07/24/040/00261/AM13/ Lic.No/Date:071			ic.No/Date:07100 1.10.2012	091312		
	II	: The Committee considered in this case. Accordingly, Coelow:-			•				<u> </u>
8	S.No.	Export Product					Quantity allowed		
	1. 100% Natural Silk printed/embroidered GSM-54+/-10, width-44/-			dyed/ 44,554 Sq. 100% Natural Silk (100% fabric, meter MRS) fabrics, (Undyed and			45,000 meter	Sq.	
	The GSM	I should match in both import	and exp	ort.					-

## **MANUAL AGENDA CASES**

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Case No.524 M/s Techfab (India) Industries Ltd., Mumbai

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

NC 28/AM-13, dt. 18.10.2012	File No.01/84/50/027/AM-13/DES-V	
Re-fixation of input output norms in respect of Advance Authorization No.0310694583 dated		
14.05.2012.		

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to re-fix the ad-hoc norms against the Advance Authorization issued in this case as per written comments of DC(MSME) conveyed vide their U.O.No.37(5)/84/2012-13/Hosy., dated 17.10.2012 as detailed below:-

S.No.	Export Product	Export	Import item	Quantity allowed
		Quantity		
1.	Geo Textile Bags (Net weight	9,21,000	PP Staple fibre	607.86 M.T.
	0.630 Kg.)	Nos.	PP MF Stitching thread	10.131 M.T.
			(Special sewing thread)	
2.	Geo Textile Filter Sheet (Net	1,21,410 Sq.	PP Staple fibre	54.756 M.T.
	weight 0.410 Kg./Sq. meter)	meter		
		(49.778		
		M.T.)		

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(10)

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Case No.525	M/s Niyaz Apparels, Chennai
NC 28/AM-13, dt. 18.10.2012	File No.01/84/162/113/AM-13/DES-V
Re-fixation of input output norms in respect of Advance Authorisation No.0410016767 dated	
07.08.2001.	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed that the requisite information/details for consideration of the proposal are still awaited from applicant firm. Accordingly, the Committee after deliberations decided to await the same and defer the case for re-listing on 15.11.2012.

(11)

Case No.526 M/s Niyaz Apparels, Chennai		
NC 28/AM-13, dt. 18.10.2012	File No.01/84/162/215/AM-13/DES-V	
Re-fixation of input output norms against Advance Authorisation No.0410019299 dated 30.10.2001.		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee as per the shipping bills and after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export	Import item	Quantity allowed
		Quantity		
1.	Men's Short made out of 100% Nylon Duratex II Nylon Canvas full dull crinkle durable fabric, Style No.TM-4035	3840 Nos.	100% Nylon Duratex II Nylon Canvas full dull crinkle durable fabric  Zipper automatic lock 6", 6.5", 7"  Zipper auto lock 4.5", 5", 5.5"	2.50 Sq. meter per piece  Net to net  Net to net
			Velcro (Hook+Loop)	Net to net
2.	Men's Short (Swimwear) made out of 100% Nylon full dull	4004 Nos.	100% Nylon full dull perfecta dyed W/R fabric	1.75 Sq. meter per piece
	perfecta dyed W/R fabric, Style No.AM-4188		100% Textured Polyester lining mesh fabric, width-72"	1.09 Sq. meter per piece
			Zipper auto lock 6"/6.5"	Net to net
			100% Polyester multi two- sided jacquard webbing	Net to net
3.	Men's Short made out of	3142 Nos.	100% Nylon back country	1 75 Sa meter
3.	100% Nylon back country	21121100.	tactel yarn rapid dyed W/R	•

	tactel yarn rapid dyed W/R		fabric	
	fabric, Style No.AM-4023		100% Textured Polyester	0.60 Sq. meter
			lining mesh fabric	per piece
			100% Textured Polyester	0.05 Sq. meter
		lining mesh fabric  Velcro (Hook+Loop)  Draw cord  Zipper, 5.5"/6"	lining mesh fabric	per piece
			Velcro (Hook+Loop)	Net to net
			Draw cord	2 yards per
				piece
			Zipper, 5.5"/6"	Net to net

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(12)

Case No.527	M/s Saivana Exports Pvt. Ltd., New Delhi		
NC 28/AM-13, dt. 18.10.2012	File No.01/84/162/025/AM-13/DES-V		
Fixation of input output norms against Annual Advance Authorisation No. 0510249783 dated			
23.09.2009.			

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as per written comments of DC(MSME) conveyed vide their U.O.No.37(5)/82/2012-13/Hosy., dated 17.10.2012 as detailed below:-

S.No.	Export Product	Export	Import item	Quantity
		Quantity		allowed
1.	Ladies Blouse/Top in 100% Silk,	135 pcs.	100% Silk CDC, 16mm	2.40 Sq. meter
	16mm CDC dyed woven fabric,		dyed woven fabric, GSM-	per piece
	GSM-64+/-10%, (Style		64+/-10%	
	No.INGEL-21186T)			
2.	Ladies Blouse/Top in 100% Silk	16 pcs.	100% Silk Satin dyed	2.00 Sq. meter
(i)	Satin dyed woven fabric, GSM-		woven fabric, GSM-	per piece

	64+/-10%, (Style No.TRISTAN-21E193T)		64+/-10%,	
(ii)	Ladies Blouse/Top in 100% Silk	13 pcs.	100% Silk Satin dyed	2.25 Sq. meter
	Satin dyed woven fabric, GSM-		woven fabric, GSM-	per piece
	64+/-10%, (Style		64+/-10%,	
	No.TRADEO21E193T)			
3.	Ladies Blouse/Top in 100% Silk,	964 pcs.	100% Silk CDC, 16mm	2.40 Sq. meter
	16mm CDC dyed woven fabric,		dyed woven fabric, GSM-	per piece
	GSM-64+/-10%, (Style		64+/-10%	
	No.INFNA-211871)			

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(13)

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	Case No.528	M/s Chelsea Mills, New Delhi		
	NC 28/AM-13, dt. 18.10.2012	File No.01/84/50/321/AM-12/DES-V		
	Ratification of Input Output Norms in respect of Advance Authorization No.0510310259 dated			
	05.12.2011.			

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that there was typographical error in the minutes of NC meeting No.43/AM-12, held on 02.02.2012 in this case and in the import item No. 2 of export item No.5, GSM-105+/-10% was mentioned in place of GSM-140+/-10% and in the import item No. 3 of export item No.5, quantity of Snap fasteners was mentioned 970 sets in place of 6970 sets. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to correct the typographical error in the minutes of NC meeting No.43/AM-12, held on 02.02.2012 in this case and in the import item No. 2 of export item No.5, GSM may be read as '140+/-10%' and in the import item No. 3 of export item No.5, quantity of Snap fasteners may be read as '6970

sets'.

(14)

Case No.529	M/s Cliovenus Inc., Bangalore	
NC 28/AM-13, dt. 18.10.2012	File No.01/84/50/042/AM-13/DES-V	
Re-fixation of input output norms in respect of Advance Authorisation No.0710087501 dated 04.04.2012.		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee on the basis of report of Central Silk Technological Research Institute, Bangalore and after deliberations decided to re-fix the ad-hoc norms against the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export	Import item	Quantity
		Quantity		allowed
1.	Dyed 100% Mulberry Silk yarn	4800 Kgs.	100% Mulberry raw	6432 Kgs.
	in cones (twisted, degummed &		thrown silk yarn of any	(including
	dyed), 20/22 denier		grade (other than dupion	34%
			yarn)(twisted & gummed),	wastage)
			20/22 denier	

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(15)

Case No.530	M/s A.K. Silk Fabrics, Bangalore		
NC 28/AM-13, dt. 18.10.2012	File No.01/84/50/214/AM-13/DES-V		
Re-fixation of input output norms in respect of Advance Authorisation No.0710089993 dated			
01.08.2012.			

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, the Committee after deliberations decided to re-fix the ad-hoc norms against the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export	Import item	Quantity allowed
		Quantity		

1.	100% Printed Silk fabrics made	2158.270	Thrown silk yarn (gummed	3000.00	Kgs.
	out of thrown silk yarn (20/22	Kgs.	and twisted) 20/22 Denier	(including	39%
	Denier in hanks of any grade)		in hanks of any grade	wastage)	

The applicant firm should specify that the same grade of silk has been used in the export product.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(16)

Case No.531	M/s Orient Clothing Co. Pvt. Ltd., Gurgaon		
NC 28/AM-13, dt. 18.10.2012	File No.01/84/162/248/AM-12/DES-V		
Re-fixation of Input Output Norms in respect of Annual Advance Authorization No. 0510288340			
dated 20.04.2011.			

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and heard Mr. Manoj Kumar Verma, Manager-Commercial, present before the NC on behalf of the firm. Mr. Verma presented the sample and explained the details of the case before the Committee. Accordingly, Committee on the basis of sample, construction details and CAD of the export product and after deliberations decided to re-fix the ad-hoc norms against the Advance Authorization issued in this case as detailed below:

S.No.	Export Product	Export	Import item	Quantity
		Quantity		allowed
1.	Ladies blouse made of 100%	21465	100% Rayon solid woven	58,814 Sq.
	Rayon solid woven fabric, GSM-	pieces	fabric, GSM-105+/- 10%	meter (@ 2.74
	105+/- 10% Width 54" Style			sq. meter per
	No.A21310.			piece)

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(17)

Case No.532	M/s Orient Craft Pvt. Ltd., New Delhi
NC 28/AM-13, dt. 18.10.2012	File No.01/84/162/192/AM-13/DES-V

Re-fixation of Input Output Norms in respect of Annual Advance Authorization No. 0510264383 dated 14.05.2010.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and heard Mr. Manoj Kumar Verma, Manager-Commercial, present before the NC on behalf of the firm. Mr. Verma presented the sample and explained the details of the case before the Committee. Accordingly, Committee on the basis of sample, construction details and CAD of the export product and after deliberations decided to re-fix the ad-hoc norms against the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export	Import item	Quantity
		Quantity		allowed
1.	Ladies Jacket made of 100%	1 pc.	100% Polyester solid	3.17 Sq. meter
	Polyester solid dyed woven fabric,		dyed woven fabric, GSM-	per piece
	GSM-85+/-10%, Style		85+/-10%, width-55"	
	No.11112116			

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(18)

Case No.533 M/s Orient Craft Pvt. Ltd., New Delhi			
NC 28/AM-13, dt. 18.10.2012	File No.01/84/162/193/AM-13/DES-V		
Re-fixation of Input Output Norms in respect of Annual Advance Authorization No. 0510314445			
dated 13.01.2012.			

Decision: The Committee considered the case as per agenda alongwith other relevant papers and heard Mr. Manoj Kumar Verma, Manager-Commercial, present before the NC on behalf of the firm. Mr. Verma presented the sample and explained the details of the case before the Committee. Accordingly, Committee on the basis of sample, construction details and CAD of the export product and after deliberations decided to re-fix the ad-hoc norms against the Advance Authorization issued in this case as detailed below:-

ſ	S.No.	Export Product	Export	Import item	Quantity
			Quantity		allowed
ſ	1.	Ladies Jacket made of 100%	1 pc.	100% Polyester printed	3.17 Sq. meter
		Polyester printed woven fabric,		woven fabric, GSM-	per piece

GSM-85+/-10%,	Style	85+/-10%, width-55"	
No.11207488			

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(19)

Case No.534 M/s Gaurav International, Gurgaon			
NC 28/AM-13, dt. 18.10.2012	File No.01/84/162/973/AM-08/DES-V		
Re-fixation of Input Output Norms in respect of Advance Authorization No.0310206276 dated			
16.07.2007.			

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, the Committee after deliberations decided to change the ITC (HS) Code of the import item No.1 from 58013410 to 58012290 in respect of 100% Cotton dyed velvet fabric, GSM-220+/-10% against the Advance Authorization issued in this case.

(20)

Case No.535 M/s Gaurav International, Gurgaon		
NC 28/AM-13, dt. 18.10.2012	File No.01/84/50/147/AM-09/DES-V	
Re-fixation of Input Output Norms against Advance Authorization No.0510221653 dated 05.06.2008.		

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, the Committee after deliberations decided to change the ITC (HS) Code of the import item No.1 from 58013410 to 58012290 in respect of 100% Cotton dyed velvet fabric, GSM-220+/-10% against the Advance Authorization issued in this case.

(21)

Case No.536	M/s Gaurav International, Gurgaon
NC 28/AM-13, dt. 18.10.2012	File No.01/84/50/293/AM-08/DES-V
Re-fixation of Input Output Norms against Advance Authorization No.0510204867 dated 13.06.2007.	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, the Committee after deliberations decided to change the ITC (HS) Code of the import item No.1 from 58013410 to 58012290 in respect of 100% Cotton dyed velvet fabric, GSM-220+/-10% against the Advance Authorization issued in this case.

(22)

Case No.537	M/s Imperial Readymade Garments Factory India Pvt. Ltd.,
	Chennai
NC 28/AM-13, dt. 18.10.2012	File No.01/84/50/146/AM-10/DES-V
Ratification of Input Output Norms against Advance Authorization No.0410108432 dated 13.10.2009.	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed that:

- i) For export item No.1 i.e. Ladies Pant, shell fabric has been asked only 0.82 yard per piece, which appears to be unrealistically less.
- ii) For export item No.2 i.e. Girls Baby Pant, requirement of 3.30 yards per piece of shell fabric appears to be unrealistic more. Requirement of other inputs in import item No.4 @ 1.35 yards per piece for this item is also unrealistically higher.
- For export item No.3 i.e. Ladies Jacket, the requirement of import item No.5 @ 0.71 yard per piece and import item No.6 @ 15.34 yards per piece is abnormally higher.

Accordingly, the Committee after deliberations decided to ask the applicant firm to clarify the above and also give the requirement of fabric in Sq. meter for consideration of the proposal. The case stands for re-listing on 15.11.2012.

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